



**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

**CP No. 413/2018
in
OA No. 2368/2015**

New Delhi, this the 3rd February, 2020

**HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)
HON'BLE MR. PRADEEP KUMAR, MEMBER (A)**

1. Bhanu Pratap,
S/o Sh. Badri Prasad
Presently r/o 1/1A, Part-2
Gali No. 4, Partap Vihar, Nangloi,
Kirari Extension , Delhi-86
....Applicant
(By Advocate: Sh. Yogesh Sharma)

Versus

1. Sh. Rajiv Aggarwal
General Manager,
North-Eastern Railway,
Gorakhpur.

2. Sh. Dinesh Kumar Singh
Divisional Railway Manager,
North Eastern Railway, Izzatnagar Division,
Izzatnagar (UP).

....Respondent

(By Advocate: Sh. A. K. Srivastava)

ORDER (ORAL)



BY MR. PRADEEP KUMAR, MEMBER (A):

1. Learned counsel Sh. Yogesh Sharma represents the applicant. Learned counsel Sh. A. K. Srivastava and Sh. Ramesh Shukla represents the respondents.
2. The applicant pleads that the directions in OA has been complied with vide order dated 07.01.2020. However, applicant mentions that in the said order dated 07.01.2020, it is also mentioned that the revision of compassionate allowance is to be effected from 01.01.2016 and for this purpose, the applicant has been directed to supply a copy of his bank statement to the respondents.
3. In view of forgoing, CP stands closed with liberty to the applicant to approach the Tribunal if compassionate allowance w.e.f 01.01.2016, is not revised within a period of three months.
4. Notices are discharged .

**(Pradeep Kumar)
Member (A)**

**(Justice Vijay Lakshmi)
Member (J)**



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